

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 252 of 2020

In the matter of:

**Sai Peace and Prosperity Apartment Buyers
Association**

....Appellant

Vs.

ASK Investment Managers Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Nikhil Nayyar, Senior Advocate with Mr. Divyanshu Rai, Mr. Pawan Bhushan and Mr. Amartya Bhushan, Advocates.

Respondents: Mr. Ramji Srinivasan, Senior Advocate with Mr. Denzil Arambhan, Mr. Pranaya Goyal, Mr. Shachi Vdeshi, Mr. Abhishek Sharma and Mr. Prashant Daga, Advocates for R-1.

ORDER

11.02.2020: Mr. Pranaya Goyal, Learned Counsel takes notice on behalf of the 1st Respondent. Let notice be issued to R-2 returnable by 28th February, 2020. Requisites along with process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of 2nd Respondent, let notice be also issued through email.

In the meanwhile, for filing response one week time is granted to the 1st Respondent. Thereafter, one week time is granted to the Appellant to file Rejoinder, if any. The 3rd Respondent (an Interim Resolution Professional) is deleted, since the 2nd Respondent (Anil Khicha) was appointed as Resolution Professional, who represents the Corporate Debtor.

The Registry is directed to list the matter 'for admission (after notice)' on
28th February, 2020.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/sr/rr